

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 290 of 2015 & IA Nos. 470 of 2015 & 11 of 2016
And Appeal No. 297 of 2015 & IA No. 12 of 2016

Dated : **26th April, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Appeal No. 290 of 2015 & IA Nos. 470 of 2015 & 11 of 2016

BSES Yamuna Power Ltd. **Appellant(s)**
Versus
Delhi Electricity Regulatory Commission **Respondent(s)**
Counsel for the Appellant(s) : Ms. Malvika Prasad
Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kumar Sharma for R-1

Appeal No. 297 of 2015 & IA No. 12 of 2016

BSES Rajdhani Power Ltd. **Appellant(s)**
Versus
Delhi Electricity Regulatory Commission **Respondent(s)**
Counsel for the Appellant(s) : Mr. Aditya Jalan
Mr. Pranav Vyas
Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kumar Sharma for R-1
Mr. Rajan Gupta
Mr. V.K.Malhotra

ORDER

This Tariff Appeal, in which, we have earlier allowed public notice to be issued and many consumers have already filed their response. The learned counsel for the Delhi Commission prays for and is granted two weeks time and no more. Any consumer, who is present today, if, really wants to file some response, he may file the same within this period and no more.

Ms. Sakhee Jakharia, learned counsel submits that she wants to appear and file response on behalf of Mr. A.K. Dutta, who has been a watchdog in many matters before this Appellate Tribunal. There is no provision in the Electricity Act to allow any counsel even in the absence of any consumer to seek time for filing response on behalf of that consumer because all the consumers are free to appear and file their responses. Mr. A.K. Dutta, if really wants to response, he may do so within the above mentioned time and no more.

Rejoinder, if any, be filed within two weeks thereafter.

Post these appeals for hearing on **15th July, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member